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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE & INSURANCE)

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New Delhi, the 21st July, 1971.

NOTIFICATION  
(Income-tax)

No. 224(F.No.404/86/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri M.P. Kulkarni who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification which supersedes Notification No. 123(F.No.404/86/71-ITCC) dated 19.4.71 shall come into force with immediate effect.



( S. K. IALL )

Deputy Secretary to the Government of India.

The Manager,  
Government of India Press,  
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No. 224(F.No.404/86/71-ITCC):

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